

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 01/2017  
RT NO. 92/Chd/HRY/2017**

DF Deutsche Forfait AG .....Petitioner.

Versus.

M/s. Uttam Galva Metallics Limited. ....Respondent.

Present: None for petitioner.  
Mr. Tarun Vir Singh Lehal, Advocate for Caveator/Respondent.

The instant petition was filed in the Hon'ble Punjab and Haryana High Court under Section 433 (e) of the Companies Act, 1956 for winding up of respondent-company for its inability to pay the debt due to the petitioner.

This petition was taken up for the first time in the Hon'ble High Court on 20.01.2017. The petition has been received by transfer in this Tribunal in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid rules came into force. In the meanwhile if the requisite application/information including details of the proposed Insolvency

*Arup*

Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed within the prescribed period of six months, the instant petition shall stand automatically abated.

Copy of this order be sent to the learned counsel for the petitioner.



(Justice R.P.Nagrath)  
Member (Judicial)

March 20, 2017.

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